

Shri S. M. Banerjee: This Government has failed....

(*Shri A. K. Gopalan, Shrimati Renu Chakravartty, Shri S. M. Banerjee and others then left the House.*)

Shri Surendranath Dwivedy: Sir, I take it that we are discussing this matter tomorrow. There should be a motion either by the Government or by some of us saying that this matter be taken into consideration. Then we can move amendments and all that.

Mr. Speaker: We cannot do that.

Shri Surendranath Dwivedy: Then, how is it to be done?

Mr. Speaker: Amendments have been given already.

Shri Nath Fai: Please give us some guidance in this matter. So far as the ruling is concerned, what we have followed is that there will be a full day debate on this subject and it will be held tomorrow. But it is not yet clear as to in what form we are supposed to raise it. We have also given some adjournment motions. We have not walked out because you have been good enough to allow a full day for this debate instead of 2½ hours which is the normal procedure. May I know in what form the motion is to be moved and whether we are supposed to move it?

Shri Ranga (Chittoor): May I suggest, Sir, that on such important occasions the Government themselves should come forward and say that such and such a situation be taken into consideration?

Shri A. C. Guha (Barasat): Will it mean that this subject will not be discussed in the debate on the President's Address? That has to be clarified.

Mr. Speaker: I have not said anything about it.

Shri Nanda: I am very sorry that some of our friends there have chosen to walk out. If they were really keen to have a proper and full discussion,

after my full statement was before them we could have discussed it apart from any discussion taking place during the debate on the President's Address. If you will permit me, Sir, I shall make that statement and that could be the subject matter for discussion.

Mr. Speaker: He says he is going to make a statement. Then a notice can be given by any Member that this be discussed.

Shri Nanda: I will move it myself.

Mr. Speaker: All right. He offers to move that this subject should be discussed.

Shri Hari Vishnu Kamath: If I remember right, some time ago, during the last session you told the House that, apart from adjournment motion, there is a separate provision in the rules for censure of the Government. So, Sir, will you kindly allow us to table a motion for censure tomorrow?

Mr. Speaker: Not under the present circumstances. At that time, I suggested it but nobody took the hint. Now the Home Minister.

Shri Hari Vishnu Kamath: When did you suggest, Sir? I could not follow.

Mr. Speaker: I made that suggestion when there was so much heat and excitement; but nobody took the hint. Now, papers to be laid on the Table.

12.35 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE MOTOR VEHICLES ACT AND MERCHANT SHIPPING (APPRENTICESHIP TO SEA SERVICE) SECOND AMENDMENT RULES

The Minister of Shipping in the Ministry of Transport (Shri Raj

Bahadur): Sir, I beg to lay on the Table a copy each of the following papers:

(i) Following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1938, making certain amendments to the Delhi Motor Vehicles Rules, 1940:—

- (a) Notification No. F 12/54/61-PR (T) published in Delhi Gazette dated the 17th October, 1963.
- (b) Notification No. F. 12/221/62-PR(T) published in Delhi Gazette dated the 14th November, 1963.

[Placed in Library. See No. LT-2234/64].

(ii) The Merchant Shipping (Apprenticeship to Sea Service) Second Amendment Rules, 1963 published in Notification No. G.S.R. 1838 dated the 30th November, 1963, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-2235/64].

(iii) Report of the Enquiry Committee about the accident at the Multani Ghat in the river Yamuna. [Placed in Library. See No. LT-2236/64].

NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION (AMENDMENT) RULES

The Minister of Community Development and Co-operation (Shri S. K. Dey): Sir, I beg to lay on the Table a copy of the National Co-operative Development Corporation (Amendment) Rules, 1963 published in Notification No. G.S.R. 1933 dated the 21st November, 1963, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-2237/64].

Shri P. K. Deo (Kalahandi): Sir, this statement may be circulated.

Mr. Speaker: Yes.

AUDIT REPORTS OF INDIAN CENTRAL OILSEEDS COMMITTEE, LAC CESS COMMITTEE, ARECANUT COMMITTEE, INDIAN COUNCIL OF AGRICULTURAL RESEARCH AND THE INDIAN CENTRAL COCONUT COMMITTEE

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): Sir, I beg to lay on the Table a copy of the following papers:—

- (i) The Fertiliser (Control) Second Amendment Order, 1963 published in Notification No. S.O. 3428 dated the 14th December, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2238/64].
- (ii) Audit Report on the accounts of the Indian Central Oilseeds Committee, for the year 1961-62. [Placed in Library. See No. LT-2239/64].
- (iii) Audit Report on the accounts of the Indian Lac Cess Committee for the year 1961-62. [Placed in Library. See No. LT-2240/64].
- (iv) Audit Report on the accounts of the Indian Central Arecanut Committee for the year 1961-62. [Placed in Library. See No. LT-2241/64].
- (v) Audit Report on the accounts of the Indian Council of Agricultural Research for the year 1961-62. [Placed in Library. See No. LT-2242/64].
- (vi) Audit Report on the accounts of the Indian Central Coconut